

(c) the number of cases where landlords refused to accept the renewed lease agreements during 1989 and 1990 (so far);

(d) whether the Bank has vacated the premises in case landlords did not agree to accept the new lease agreements and requested for vacation of flats;

(e) if not, the reasons therefor; and

(f) the action, if any, proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) United Bank of India has reported that it has taken 115 flats on lease in Delhi for its employees as on date.

(b) It is the endeavour of the Bank to get the lease deeds renewed on their expiry.

(c) According to Bank, landlords have refused to accept the renewed lease agreements in 33 cases during 1989 and 1990 (so far);

(d) to (f). The Bank has reported that it has vacated 30 flats so far after taking into account the genuine difficulties of the landlords. In the remaining cases the Bank has not been able to make alternative arrangements and is also not convinced about the genuineness of the demand of the landlords for vacation.

Acquisition of premises on lease/rental basis, renewal of lease deeds and vacation of premises are matters of day to day operations of the Banks and decisions in this regard are taken by banks themselves on commercial considerations. Government do not interfere in such day to day operations of the Banks.

### **Concessional Rate of Customs duty to Hindustan Photo films Manufacturing Company Ltd.**

10467. SHRI P.G. NARAYANAN: Will the Minister of FINANCE be pleased to state:

(a) whether concessional rate of customs duty was granted around 1982 onwards to Hindustan Photo Films Mfg. Co. Ltd., only after taking into consideration the Excise duty, Sales tax, conversion cost and large investment made by Government in the Hindustan Photo Films Mfg. Co. Ltd., for expansion programme for integrated manufacture of all photo-sensitised goods;

(b) whether the same method was adopted in granting concessional rate of customs duty to private sector units; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Presumably the reference is to the concessional rates of customs duty on import of photo sensitised goods. Initially, import duty concession was granted around 1976 for import of colour jumbo films for processing into colour cine films. Import duty concessions for import of jumbo rolls of other photo-sensitised goods were also extended subsequently at various concessional rates. The duty concessions available under the relevant notifications are not confined to Hindustan Photo Films Manufacturing Company Limited and can be availed of by any importer so long as he fulfils the conditions stipulated in the relevant notifications.

(b) and (c). In view of (a) above, does not arise.

### **Loans Sanctioned by Delhi Financial Corporation**

10468. SHRI M.S. PAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Delhi Financial Corporation has achieved its targets for sanctioning and disbursement of loans during 1989-90;

(b) if so, the number of schemes for setting up of new industries sanctioned during the period; and

(c) if not, the reasons therefor and the action proposed to be taken against the erring officials?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). It has been reported by Delhi Financial Corporation that the targets for sanctions during 1989-90 were achieved and a total number of 561 schemes were sanctioned for setting up new industries. However, targets for disbursements during the said period could not be achieved as there had been delays in sanctioning of loan applications during the first six months which adversely affected the loan disbursements. Further, disbursements of loans were also delayed in some cases in the disbursement department. The corporation has already initiated departmental action against an officer and has reported that it is also contemplating suitable action against certain other officials.

**Participation by Doordarshan in International T.V. Producers Market in 1990**

10469. SHRI PRAKASH V. PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan participated in international T.V. producers market 1990 at Cannes between April 20th and 25th;

(b) if so, the Indian movies that were on display there;

(c) the benefits that Doordarshan gained out of this; and

(d) whether there were any offers for our films and if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) The Festival serves as a meeting-point for buyers and sellers of T.V. programmes. Doordarshan accordingly participated in this Festival to promote the sale of its own programmes. In all, 22 tele-films and full length feature films produced by Doordarshan, both in-house and by commissioning outside Directors, were at display at Doordarshan-India stall set up at the venue.

(c) and (d). Contracts for supply of programmes, including two films 'Dasi' and 'Marattam', to the tune of US \$ 26,000 were executed at Cannes itself. Additional orders for supply of programmes valued at US \$ 25,000 have been received. As a result of the marketing effort of Doordarshan's team at the Festival, many foreign buyers were impressed and a steady flow of trade enquiries continue to be received.

[*Translation*]

**Sale of English and Hindi Magazines Published by Publication Division**

10470. SHRI R. S. PRASAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the present sale of each of the English and Hindi Magazines and periodicals etc. published by Publication Division and since when each of these is being published;

(b) the names of the magazines and periodicals etc., the publication and circulation of which has been suspended during the